

**GOVERNMENT OF INDIA  
HOME AFFAIRS  
LOK SABHA**

UNSTARRED QUESTION NO:4669  
ANSWERED ON:23.04.2013  
SPECIAL COURTS  
Tarai Shri Bibhu Prasad

**Will the Minister of HOME AFFAIRS be pleased to state:**

- (a) whether the Government is considering to set up special courts for speedy disposal of cases of muslim youths believed to be falsely accused of involvement in terror cases;
- (b) if so, the details thereof; and
- (c) the follow up action taken thereon, if any?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI R.P.N. SINGH)

(a) to (c) : The National Investigation Agency (NIA) Act, 2008 provides for special NIA Courts to inter-alia deal with the cases registered under Unlawful Activities (Prevention) Act, 2008, which is the primary legislation to deal with terror cases. As on date, 38 Courts in all over India have been designated as Special NIA Courts for speedy disposal of cases related to all accused arrested by NIA in terror cases. A trial of NIA cases is to be held on day-to-day basis.